Concern over rampant misuse of quotas for Civil Services Examination

SHRI TIRUCHI SIVA (Tamil Nadu): The rampant misuse of reservations intended for People With Disabilities (PWD) and Economically Weaker Sections (EWS) for recruitment of civil servants is a grave issue that casts a shadow on the sanctity of our public service institutions. Various instances have recently come to light where candidates are falsely claiming disabilities or economic hardships to secure a competitive edge, undermining the principle of justice these provisions were designed to uphold. This alarming trend not only deprives genuinely deserving candidates of their rightful opportunities but also erodes public confidence in our well-intentioned reservation policies. It is a blatant exploitation of an essential system needed to uplift the marginalized, discriminated, and long-suppressed sections of society, thereby turning it into a tool for deceit. It is essential to implement rigorous verification processes and enforce stringent penalties for those found guilty of making false claims. Periodic audits and assessments should be conducted, including regular networth verifications, medical examinations for disability confirmation, etc. Furthermore, robust legislative safeguards are required to close any loopholes that enable such exploitation.

I urge the Government to act decisively and protect the integrity of our essential reservation policies. Strengthening verification processes, imposing stringent penalties for false claims, and introducing new legislation to close loopholes will ensure that opportunities reach those who are genuinely deserving.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Tiruchi Siva: Shri Sandosh Kumar P (Kerala), Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala), Shri A.A. Rahim (Kerala), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri M. Mohamed Abdulla (Tamil Nadu). Shri Sanjay Raut. Hon. Member is not present. Dr. K. Laxman.

Demand to make Electoral rolls foolproof to avoid duplication of voters

DR. K. LAXMAN (Uttar Pradesh): India is considered the Mother of Democracy. The way we conduct elections for a population of over 140 crore, which is double the population of the entire Europe, in a highly competitive atmosphere without any

blemish baffles many westerners. Many thinkers across cultures and continents therefore watch our election process meticulously. However, it is important to make a dispassionate assessment of our election processes to make the system even more impeccable. Although the technical process of electioneering is blemish-free, there are still issues with the electoral rolls, with many instances of duplication of voters, impersonation, etc. India is known for its adaptability to technology, but we are not able to nudge technology in the preparation of electoral rolls which would decimate all the loopholes. One of the suggestions is to link the voter card with the Aadhar card, but the Supreme Court judgment on this compels evolving alternate methods to enable such a protocol.

Major airports have face recognition technology. Therefore, using technology to plug loopholes in the electoral rolls is under faster implementation in India. In a democratic polity, free and fair elections are critical, for which a foolproof electoral list is the prerequisite. The only way to make electoral rolls foolproof is to link them to Aadhar or any other technology that makes duplication of voter enrollment impossible.

I urge the Government for a constitutional enactment that permits the use of technology in the preparation of voter lists which will further enhance the respect of the world towards India.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. K. Laxman: Shri Sandosh Kumar P (Kerala) and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Concern over alarming level of pollution in Budha Nala - a tributary of river Satluj

श्री सतनाम सिंह संधू (नामनिर्देशित): महोदय, पांच निदयों के नाम पर बना पंजाब श्री गुरु नानक देव जी की पावन धरती है। इसलिए मैं पंजाब की एक गंभीर समस्या की बात गुरु नानक देव जी के श्लोक से शुरू करना चाहूंगा। उन्होंने कहा है,

> "पवन गुरू पानी पिता माता धरत महत, दिवस राति दुइ दाई दाया खेले सगल जगत।"

इस श्लोक में उन्होंने पानी को पिता का दर्जा दिया है और हमारी आस्था के मुताबिक पानी को अमृत भी माना गया है। इन पवित्र निदयों में से एक नदी सतलुज पंजाब के साथ-साथ राजस्थान की प्यास भी बुझाती है, लेकिन सतलुज की ट्रिब्यूटरी बुड्डा नाला सतलुज से मिलने से पहले लुधियाना होकर जाती है, जहाँ उससे उद्योगों का जहरीला पानी मिलता है और जहरीले पदार्थों को बहा ले जाता है। इससे मालवा और राजस्थान के खेत जहरीले बन रहे हैं तथा इसे पीने वाले इन्नोसेंट लोग मौत के मुँह में जा रहे हैं। पिछले 40 वर्षों में बूड्ढ़े नाले द्वारा उगला गया जहर लोगों